

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2556/98
MA 265/99
MA 298/99

(7)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

New Delhi this the 11th day of March, 1999.

In the matter of

Bal Mukund Vaishnavi
S/o late Shri Gopi Nath,
R/O 1037, Sector-7,
Pushp Vihar, New Delhi.

.. Applicant

(By Advocate Shri G.S. Chaman)

Versus

1. Union of India through the Secretary, Deptt. of Biotechnology, Ministry of Science and Technology, Govt. of India, Block 2, 7th floor, CGO Complex, New Delhi-3
2. The Secretary, Deptt. of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions, North Block, Central Sectt., New Delhi.
3. Comptroller and Auditor General of India, Bahadurshah Zafar Marg, New Delhi.

.. Respondents

(By Advocate Shri Rajeev Bansal
for Respondents 1-2)

(By Advocate Shri M.K. Gupta for
Respondent No.3)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri M.K. Gupta, learned counsel for the Respondent No.3 has submitted a letter dated 11.3.99 from the Respondent No.3 informing the applicant that he has been posted to the Accountant General office at Jammu. He has submitted that by this letter, the prayer of the applicant has been granted and the petition has become infructuous. Learned counsel for the applicant states that he is satisfied with this order provided he is given TA and DA etc. in accordance with law.

(6)

2. In view of the above submissions of the learned counsel for the parties, and having noted the aforesaid contents of the letter dated 11.3.99, this O.A. is disposed of as having become infructuous. No order as to costs.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member (J)